

Directors/Superintending Engineers working in the Central Water Commission who have not rendered any field service outside Delhi during the last 5 years have been issued for field experience outside Delhi; and

(b) if not, the reasons therefor and when it is likely to be issued?

THE MINISTER OF STATE IN THE MINISTRY OF IRRIGATION (SHRI Z. R. ANSARY): (a) and (b). The matter is still under consideration. Certain issues which have cropped up have to be resolved before orders regarding transfers are finalised.

Construction of Housing Colonies

2367. SHRI XAVIER ARAKAL: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) what is the amount spent by Government for construction of housing colonies in cities and the price collecting very high costs from allottees of houses thereon; and

(b) is it true that Development authorities are collecting very high costs from allottees and which many cannot afford to pay and only rich and a few middle class with money can afford to pay?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) Housing is a State subject. Within the Plan allocations, the State Governments are free to earmark funds for various housing schemes, as per the priorities decided by them. It is, therefore, for the State Governments to sanction housing projects and determine the prices of houses.

(b) No, Sir.

Complaint from big houses about problems inhibiting deep sea Fishing

2640. SHRI JAGDISH TYTLER:
SHRI DAULAT SINHJI
JADEJA:

SHRI MOHAN LAL PATEL:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government have received complaints from big houses about infrastructural and/or operational problems inhibiting the growth of deep sea fishing in India;

(b) what steps are being taken by Government for the economic well-being of traditional coastal area fisherman and their families; and

(c) whether the advent of mechanised fishing has been a blow to the traditional fisherman in the coastal areas?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI R. V. SWAMINATHAN): (a) No, Sir.

(b) Traditional fishermen are assisted by the State Governments & Union Territories through the schemes of subsidy and subsidy-cum-loan for acquisition of fishing boats, gears and other fishery requisities. Infrastructural facilities are also provided for landing & berthing, approach roads, water supply, auction halls, fish curing yards, preservation and storages of fish. In addition, the Government have sanctioned brackish water fish/prawn farming under a Centrally Sponsored Scheme for maritime States.

(c) In order to safeguard the interests of traditional fishermen the Government have commanded a model bill to all the maritime States and Union Territories to enact necessary legislation demarcating the fishing zones for traditional fishermen, mechanised and deep sea fishing vessels.